

ores at our own ports or in Japan? What is the actual cost we get for the iron ore? Is Japan accepting our low grade ore also? What are we going to do with our low grade ore? He says that we realise some more money compared to Australia and Brazil, is our iron ore inferior or superior to the ore of those countries? He says that Australia and Brazil have also entered into Japan similar agreements without escalation clauses? Are they ideal agreements? Are we following those countries or those countries following us? When these agreements were concluded, were they shown to the Law Ministry and approved by it?

PROF. D. P. CHATTOPADHAYYA: I have already said that this decision was okayed by a very high level Secretaries Committee. The hon member asked why we entered into this long term contract instead of short term contracts. When a lot of investment is called for, we also need a long term contract. Otherwise, the market was sluggish at that time and in that context, it would not have been prudent to think of investing a lot of money without being sure whether the ore will be lifted. It was in that context that this long term contract was entered into. The nature of the contract does not exclusively depend upon us but on other conditions. I entirely share his concern for preserving our precious natural resources. I have already said that our resources are not only rich but sizeable in quantity. It is nearly 20,000 million tons and at the current rate of exploitation, it can serve for nearly 800 years. I think we need not be unduly alarmed about our resources exploitation rate. For the loss, there are several factors. The distance between Belladilla and Vizag port is nearly 400 KM and freight is a very important factor. Also, our port facilities are not comparable to Australia's. Because of these factors, we are at some disadvantage, which is being remedied in the present five year plan.

12.58 hrs.

## BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 19th August, 1974, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of the following Bills in replacement of Ordinances together with the Statutory Resolutions seeking disapproval thereof:

(a) The Companies (Temporary Restrictions on Dividends) Bill, 1974.

(b) The Additional Emoluments (Compulsory Deposit) Bill, 1974.

(c) The Compulsory Deposit Scheme (Income Tax Payers) Bill, 1974.

(d) The Essential Commodities (Amendment) Bill, 1974, as passed by Rajya Sabha.

(e) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974, as passed by Rajya Sabha.

(f) The Industries (Development and Regulation) Amendment Bill, 1974, as passed by Rajya Sabha.

(g) The Press Council (Amendment) Bill, 1974, as passed by Rajya Sabha.

(3) Discussion on floods and drought conditions on Saturday, the 24th August, 1974.

I may also inform the House that the Minister of Railways will introduce Supplementary Demands for Grants (Railways) on 21st August, 1974 and make a statement on the

[Shri K. Raghu Ramiah]  
financial position of the Railways, proposing *inter alia* adjustments in freights and fare rates.

13.00 hrs.

श्री शंकर बवाल सिंह (बतारा) : एयर इंडिया में हड़ताल चल रही है। वहाँ तालाबन्दी घोषित हुई है। उस सम्बन्ध में सदन में एक कालिग एटेंशन हुआ था। उसके बाद से हम लोग संशकार में हैं और पता नहीं क्या हो रहा है। अगले सप्ताह इस पर बिसकशन होनी चाहिए और सरकारी बयान माना चाहिए और पता चलना चाहिए कि क्या स्थिति है। हम लोग इस पर बहुत चिन्तित हैं। क्या इस पर स्टेटमेंट द्या जा फिर बिसकशन का मौका मिले।

श्री कमला मिश्र 'अबुकर' (केसरिया) : भारत में गन्ना उत्पादकों की संख्या बहुत अधिक हैं। गन्ने का उपयोग चीनी मिलों में होता है। चीनी उत्पादन का जो लक्ष्य निश्चित किया गया है वह पूरा नहीं हो रहा है। गन्ना तथा चीनी उद्योग संकट में हैं। किसान को गन्ने के जो भाव दिये जाते हैं लकड़ी के भाव भी उसको नहीं मिलते हैं। इसको ले कर उन में अर्थकर असन्तोष है। आप चीनी की वैदाचार का लक्ष्य प्राप्त करना चाहते हैं। इसके लिए यह जरूरी है कि गन्ने के सवाल पर भी आप विचार करें और उस पर सदन में बहस की आप इजाजत दें। इस विषय को आप एग्जेंटे पर लायें ताकि गन्ना उत्पादकों की समस्याओं का समाधान हो सके और चीनी की वैदाचार का जो लक्ष्य है वह प्राप्त हो सके। मैं चाहता हूँ कि मंत्री महोदय इस पर एक बयान दें और उस पर यहाँ बहस हो।

SHRI K. P. UNNIKRISHNAN (Badagara): In April last when, there was a discussion on the Demands for Grants for the Petroleum and Chemicals Ministry I had brought to the notice of the House the possibility of large-scale drug famine in this

country. Though at that time it was denied by the Minister, what is now happening in this country is most of the common drugs have gone underground and are not available in the hospitals or in shops. This is a very sad thing which is happening, and that is why I have given notice for a discussion as well as Calling Attention but you, Sir, in your wisdom could not accede to it.

Even a common medicine like Codepyrin is not available in most of the shops. So also is the case of Aldamine, a vital drug for blood pressure and heart disease. Should we allow this situation to continue? Therefore, before the House adjourns after this session, there should be a discussion. This is a vital question and I want you, Sir, to intervene effectively and give us an opportunity to discuss this issue. I cannot agree with some of the suggestions that have appeared in some of the language papers that people have died because of the absence of drugs. Yet, the fact remains that the hospitals are being starved of the drugs and the drugs have disappeared from the market. So, I would request you, as well as the Minister of Parliamentary Affairs, to have a discussion on this vital question and also a statement from the Government.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, you are aware of the fact that based on the ruling that was given by Shri Sanjiva Reddy, who had again drawn facts from the famous Mudgal case, I had given a substantive motion, quoting from the Kapur Commission Report on the malpractices detected in the Bharat Sevak Samaj, and asking for the removal of Shri L. N. Mishra, a member of this House. I have taken responsibility for what I have stated in the motion. If these are not genuine....

MR. SPEAKER: Do not take advantage of this.

**SHRI JYOTIRMOY BOSU:** I do not take advantage of the corrupt Ministers. The motion was given notice on the 2nd of August and the Lok Sabha very promptly sent it to the Prime Minister for processing, as required by the rules. From the 2nd to 16th they took 15 days and still they have not yet listed this motion because they want to shield the corrupt Ministers.

It is a matter of deep regret that the Prime Minister is shielding a corrupt Minister. I have given a specific case. If I am unable to substantiate what I have given in the motion, I will face a privilege motion. Therefore, I would request you to direct the Prime Minister, the Government, to list the motion for discussion as soon as possible.

As I have said, if what I have stated in the motion I am unable to substantiate, I will face a privilege motion. In spite of that, the Government has not got the courage to come forward and agree to fix a time for the discussion of the motion. The House has been reduced to a mockery....

**MR. SPEAKER:** Don't try to ridicule everything; don't try to go to that extent. After all, there is a limit to that. There is a procedure for it. There is also a limit to making these allegations.

**SHRI JYOTIRMOY BOSU:** You have cast an aspersion on me.

**MR. SPEAKER:** I am not casting any aspersion on you. I am only asking you to have some limit.

**SHRI JYOTIRMOY BOSU:** They should fix a date for the discussion of the motion.

**MR. SPEAKER:** If you can make your observations in this case here, what is the sense in sending that to me and to the Prime Minister? If you

want to do it like this, what is the sense in sending that to me? I need not follow that procedure. You want to take every opportunity and, at the same time, sending it to me also

**SHRI JYOTIRMOY BOSU.** 15 days have passed.

**MR. SPEAKER:** If you are not satisfied, if you do not want anybody to have any probe into it, and you bring it directly to the House, what is the use of following that procedure? I have followed the procedure. You take every opportunity. You take advantage of coming to the House and, at the same time, taking advantage of that procedure also.

**SHRI JYOTIRMOY BOSU:** What advantage have I taken?

**MR. SPEAKER:** When it is before me, you cannot have the patience to wait.

**SHRI JYOTIRMOY BOSU:** I have waited for 15 days

**MR. SPEAKER:** I cannot fix any time-limit for it. They have to enquire into it. If you want to bring it before the House, then it is for the House to discuss it. I will call it back. If you do not want that procedure to be followed, I will cease to take cognizance of it. Let the House discuss it.

**SHRI JYOTIRMOY BOSU:** 15 days have passed.

**MR. SPEAKER:** You exploit every opportunity. You exploit me also. You send it to me and you make your observations here also.

**SHRI JYOTIRMOY BOSU:** 15 days have passed

**MR. SPEAKER:** 15 days or 15 months, whatever it may be. You sent it on the 2nd. After two holidays, it was sent to P.M. They have to make an enquiry.

Shri Vajpayee.

श्री अटल बिहारी वाजपेयी (राजधियर):  
 मामको स्मरण होगा कि पिछले शुक्रवार को मैंने कंटीलर और फाइटर जनरल के देश भर के दफतरो में काम कर रहे कर्मचारियों के खिलाफ जो विक्टिमाइजेशन की, उत्पीड़न की कारवाइयां हो रही हैं, उस प्रश्न को उठाया था और वित्त मंत्री जी से आग्रह किया था कि वह उस बारे में एक बयान दें। एक हफ्ता बीत गया लेकिन बयान नहीं आया आपके निवेदन के बावजूद। वह कब आयागा? कर्मचारियों को संघामुंघ नोकरी से निकाल रहे हैं...

THE MINISTER OF FINANCE  
 (SHRI YESHWANTRAO CHAVAN):  
 Sir, I received it only yesterday. I may mention to the hon. Member, Shri Atal Bihari Vajpayee, that I am getting the facts on the basis of which I can make a statement. I have got some facts. But I am not going to make a statement on the basis of those facts. I assure you that in the course of the next week, I will make a statement.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह तो पुराना मामला है। मुझे एक नया मामला भी उठाना है। भूतपूर्व कृषि मंत्री की व्यक्तिगत सम्पत्ति या जायदाद को लेकर एक सार्वजनिक विवाद खड़ा हो गया है। श्री अहमद का कहना है कि उनकी जायदाद 6 लाख रुपये की है।

MR. SPEAKER: This is not the proper forum for that. Everything is going on outside the House and as Leader you can meet her outside the House. This is not the forum for that.

श्री अटल बिहारी वाजपेयी : मैं प्रधान मंत्री से बयान की मांग कर रहा हूँ। क्या मैं प्रधान मंत्री से बयान नहीं मांग सकता हूँ? इस बारे में पार्लियामेंट में सवाल हो चुके हैं और सवालों के जवाब दिये जा चुके हैं।

अध्यक्ष महोदय : कल जब का इल्लुशन होना है।

श्री अटल बिहारी वाजपेयी : मैं चाहता हूँ कि इल्लुशन के पहले सारी बात साफ हो जाये। श्री अहमद ने कहा है कि वह समय समय पर प्रधान मंत्री को अपनी जायदाद के बारे में जानकारी देते रहे हैं। ग़ुच्छा हो कि प्रधान मंत्री सारी जानकारी को प्रकाशित कर दें। इस से उनकी चुनाव में लाभ होगा?

SHRI K. P. UNNIKRISHNAN  
 (Badagara): Did you permit him to raise another point, Sir? He is misusing the opportunity. He said that he would raise only one point.

MR. SPEAKER: Mr. Daga... He is not here. Mr. Jagannathrao Joshi... He is also not here. Prof. Madhu Dandavate.

PROF. MADHU DANDAVATE  
 (Rajapur): May I raise that point regarding announcing of the assets of Shri Fakhruddin Ali Ahmed? If you are not permitting, then I will raise something else.

MR. SPEAKER: No.

SHRI ATAL BIHARI VAJPAYEE:  
 You are not permitting! Why? This is an issue of public importance.

MR. SPEAKER: Not at this time when he is announcing the business of the House.

श्री अटल बिहारी वाजपेयी : हम प्रधान मंत्री से स्टेटमेंट मांग सकते हैं।

श्री मधु लिमये (वांका) : मेरा पार्लेंट ब्राक आर्डर है। क्या माननीय सदस्य प्रधान मंत्री से बतव्य नहीं मांग सकते हैं? इस से नियमों का उल्लंघन कैसे होता है?

अध्यक्ष महोदय : हाउस के सामने जो बिजिनस चलते हैं, आप उनके बारे में कहें।

श्री मधु लिमये : यह मांग करने के कि कौनसा कल वायलेट होता है कि श्री फखरुद्दीन अली महुमद के एसेट्स के बारे में प्रधान मंत्री एक वक्तव्य दें ?

**SHRI VIKRAM MAHAJAN (Kangra):** Under which rule is Government supposed to give this reply?

**PROF. MADHU DANDAVATE:** Since we have to suggest issues to be raised in the course of the coming week, for which a statement has been made, I shall suggest only one issue. I would have liked very much a statement today, but since it is regarding the business from 19th August, I would be satisfied if the Minister of Parliamentary Affairs finds some time next week to come forward with a statement from the Prime Minister in which the allegations which have been made with necessary documentation by one of the Members of Lok Sabha, Shri S. N. Mishra. . . (Interruptions).

**MR. SPEAKER:** No.

**PROF. MADHU DANDAVATE:** How are you ruling this to be out of order?

**MR. SPEAKER:** There is no question of my ruling. The election is to take place tomorrow and today you come with this. Why this sudden disillusionment...

**SHRI MADHU LIMAYE:** He was a member of the Government.

**MR. SPEAKER:** Then it should have been brought at that time. Why should it be raised today only, that too at the time when he is announcing the Business of the House for the next week? Whatever be your technical and other reasons—you are all very learned and good people—, when election is to take place tomorrow, it is very unfair that you raise it today. Why only today?

**PROF. MADHU DANDAVATE:** I agree with you, Sir, that election is to take place tomorrow.

**SHRI VIKRAM MAHAJAN:** Have you permitted him to raise this issue?

**MR. SPEAKER:** No.

**SHRI VIKRAM MAHAJAN:** Then whatever he has said on this particular point should be expunged.

**PROF. MADHU DANDAVATE:** Why do you want to create difficulties on everything?

**SHRI K. P. UNNIKRISHNAN:** You have repeatedly said that you have not permitted him.

**MR. SPEAKER:** He has some other point which he wants to raise.

**SHRI ATAL BIHARI VAJPAYEE:** Kindly go through the notice that I sent you, Sir. The first point in that is:

“Clarification from the hon. Finance Minister regarding the controversy in the press whether the assets, etc., of Shri Fakhruddin Ali Ahmed, M.P. and ex-Food Minister, are of the value of Rs. 6 lakhs or Rs. 50 lakhs.”

You did allow me.

**MR. SPEAKER:** On this item, the Business of the House for next week, there are so many names which come to me. They raise at a time so many things. They do not come with my permission.

**PROF. MADHU DANDAVATE:** Before I raise the issue on the Business of the House, I want to bring to your notice....

**SOME HON. MEMBERS:** No, please.

**PROF. MADHU DANAVATE:** When I gave the notice....

(Interruptions)

[Prof. Madhu Dandavate]

How do you know what I am going to raise? These people are determined to obstruct. They are using their lung-power....

MR. SPEAKER: I am not permitting you on that point.

PROF. MADHU DANDAVATE: If they go on like this, it will not be possible for them to raise a single issue in this House....

(Interruptions)

When I rise, I have never violated you.

Before I raise the issue, I have to point out that I had given in writing the issues that I wished to raise today. The Lobby Assistant told me that I can rise on one issue and the first issue in my letter is Mr. Ahmed's assets....

(Interruptions)

MR. SPEAKER: These are not motions. These do not require my permission. But these should concern the announcement of the business. You give these things at the last moment, and how can you expect me to go through them?

SHRI SHYAMNANDAN MISHRA (Begusaral): The point is that the hon. Member who continues to be a member of the House happened to be a Member of the Council of Ministers earlier. Maybe that by God's grace he is elected and then later, he would not be subject to any discussion in the House or to any prosecution in the court according to our Constitution. Now, as a Minister he had made a declaration of his assets to the Prime Minister. Are we not entitled, as Members of the House, to know what declaration he had made?

SOME HON. MEMBERS: No, no.

MR. SPEAKER: May I request you that now whatever you do must be under some procedure, not when he has announced the business, you just get up and suggest something. After all he had been a Minister, and there are rules about censuring the conduct of a Minister. You cannot take ad-

vantage of this announcement of business and come with a certain thing amounting to censure. There are other ways of putting a motion, but not under this item.

SHRI SHYAMNANDAN MISHRA: It may well be that the distinguished person is completely free from the charges that have been made. However, he has come out with a statement this morning...

MR. SPEAKER: You cannot come under this.

SHRI SHYAMNANDAN MISHRA: Can we take up this matter after he is elected?

MR. SPEAKER: Order please. I will go according to the rules. This is an announcement. Don't take it as an opportunity that you can bring anything under this.

SHRI SHYAMNANDAN MISHRA: The House has powers now to question him on this.

SHRI H. N. MUKERJEE (Calcutta—North-East): You say this only when this item is mentioned, and that is why we feel it is discrimination again. I do not understand this. In Shri L. N. Mishra's matter you could not shop Mr. Bosu; how can you stop Mr. Dandavate?

PROF. MADHU DANDAVATE: Before 10 O'clock I sent to you this communication. I said, I seek permission to raise the following issue for inclusion in the Business of the House when Item No. 5 is taken up. Item No. 1, the alleged statement...

MR. SPEAKER: Don't act like this. I am not allowing you. Nothing will go on record.

Shri P. M. Mehta.

PROF. MADHU DANDAVATE: When we give formal notice, if you feel it could not be raised, we should be informed beforehand. Since I am not informed...

MR. SPEAKER: This does not come under this item, how can you proceed? Order please, I am not allowing anything.

Shri P. M. Mehta.

May I request you all to please put your points in brief as to what you want to say to the Minister?

यह मेरा मोहन मत समझिये कि स्पीकर ने एसाठ किया या नहीं किया। यह भी एक नई बात निकल आई।

SHRI P. M. MEHTA (Bhavnagar): Sir, there are practically no rains in Gujarat. A serious crisis has arisen. Water levels of reservoirs supplying drinking water to Bhavnagar have gone too low. Bhavnagar will go without water within five days if it does not rain. I have talked telephonically to the Governor of Gujarat yesterday. I appeal to the Home Minister to issue suitable instructions to Government of Gujarat without delay of an hour to avoid administrative technicalities and arrange water supply to Bhavnagar from Shetrunji reservoir. It is the bounden duty of the Government to render timely help to the people at the time of natural calamity.

The President of the Bhavnagar Municipality has met the Governor and has sent a telegram to the Governor and also to the Home Minister. If timely water supply is not arranged, the responsibility lies with the Government for not supplying water to the people and industries of Bhavnagar. The hon. Home Minister is not here. Therefore, I request you to refer this matter to the Home Minister for immediate action.

श्री भयु शिन्दे: अध्यक्ष महोदय, केन्द्र सरकार के द्वारा नेशनल बुक ट्रस्ट का निर्माण किया क्या या भारतीय भाषाओं में अच्छी किताबें प्रकाशित करने के लिए। लेकिन अफसोस की बात है कि विगत कुछ वर्षों से भारतीय भाषाओं में किताबें प्रकाशित

करने के बजाय अधिकतर किताबें अंग्रेजी में प्रकाशित की जाती हैं। अंग्रेजी किताबें तो विश्व के कई अन्य देशों में भी प्रकाशित होती हैं, लेकिन बंगला, तामिल, हिन्दी आदि भाषाओं में अन्य देशों में पुस्तकें नहीं प्रकाशित होने वाली हैं। तो नेशनल बुक ट्रस्ट के कामों के बारे में सच्ची महोदय को यहाँ स्पष्टीकरण देना चाहिए। साथ ही साथ मैं यह जानना चाहूँगा कि क्या यह बात भी सही है कि विगत कुछ दिनों में इनके बजट में भी एकोनोमी के नाम पर कटौती की गई है? इसके चलते तो भारतीय भाषाओं में किताबों का प्रकाशन बिलकुल रुकने वाला है। तो इसका स्पष्टीकरण मैं चाहता हूँ। इसी तरह से चील्ड-रेन्स बुक ट्रस्ट विल के लिए 25 लाख रुपये इस सदन में मंजूर किया था, क्या बच्चों के लिए कोई किताब विगत तीन चार वर्षों में ट्रस्ट से प्रकाशित हुई है, इसके बारे में भी खुशहाल खाना चाहिए। आप ने एक कहा इसलिए मैं एक ही कह रहा हूँ।

SHRI B. V. NAIK (Kanara): Sir, I would like to submit through you that the working of the public sector undertakings is not adequate. Therefore, I have suggested that as far as the industries in the public sector are concerned, at least the areas of divergence between Government and the public sector undertakings should be brought under discussion here. As far as public sectors are concerned, I humbly submit that there is considerable amount of resistance or pressures from the managerial groups themselves. I would submit that during this session itself, time should be found out to discuss the industrial concessions that have been given to the private sectors in this country which remain, by and large, unexplored whether it concern the Centre or the State Governments of this country. At least this discussion should be included in this session.

श्री जलेश्वर सिन्ध (इलाहाबाद): अध्यक्ष महोदय, मैं संसदीय कार्य मंत्री

[श्री अशोक कुमार मिश्र]

जी से निवेदन करना कि अगले हफ्ते शिक्षा मंत्री से इस बात पर बयान दिलवायें कि दिल्ली यूनिवर्सिटी में छात्र संघ के जो नए अध्यक्ष चुने गये हैं उन्होंने इस बात की घमकी दी है कि दिल्ली यूनिवर्सिटी के वाइस चांसलर ने ला० ७ को यूनिवर्सिटी इस लिये बंद करवाई कि ज्यादा से ज्यादा संख्या में लड़के क्वॉटेशन की रैली में शामिल हो सकें और उसके दो दिन बाद ही चार लड़कों के खिलाफ कार्यवाही की गई...

**अध्यक्ष महोदय :** दिल्ली यूनिवर्सिटी को यहां क्यों ला रहे हैं ?

**श्री अशोक कुमार मिश्र :** अगर उन लड़कों के खिलाफ कार्यवाही खत्म नहीं होती है तो तो छात्र संघ के अध्यक्ष ने यह बयान दिया है कि हम यूनिवर्सिटी के अधिकारियों के खिलाफ आन्दोलन करेंगे। अगर 10-15 दिन बाद आन्दोलन चलता है तो हम को भी सोचने के लिये मजबूर होना पड़ेगा, इस लिये उस के पहले ही शिक्षा मंत्री बयान क्यों नहीं बोलें ?

आप कहते हैं कि वाइस चांसलर के नाम पर या यूनिवर्सिटी की प्रांतीयी के नाम पर यहां बहस न कीजिये, लेकिन आज कल ऐसे लोग वाइस-चांसलर हो रहे हैं जिनको बहस के ऊपर नहीं रखा जा सकता और ये महाशय तो वाइस चांसलर भी नहीं हैं, प्रो-वाइस-चांसलर हैं, वाइस-चांसलर बनने के लिये या राजदूत बनने के लिए विरोधी दलों के खिलाफ कार्यवाही कर रहे हैं। इस लिये हम इस पर शिक्षा मंत्री का वक्तव्य चाहते हैं।

**SHRI SAMAR GUHA (Contal):** Sir, I want to draw your attention and through you the attention of the Minister for Parliamentary Affairs to the reports that the Comptroller and Auditor General has submitted a report on Rs. 250 crore Crash Agricultural Programme to the President. It

is also alleged that reports contain serious scandals and squandering away of money. Is it because of the fact that as the former Minister of Agriculture is involved in that crash programme, the report has neither been published nor placed on the Table of the House? This matter has been kept secret for many months. I want to know from the Government whether they are going to submit the report on Rs. 250 crore Crash Agricultural Programme which involved scandalous affairs and also whether it will be placed on the Table of the House in the next week?

I want to draw your attention to another matter. Sir, during the calling attention motion on 26th July, the Government said that they have asked the report from the West Bengal Government about atrocities on the Adivasis of Jhargram. One Central Minister has seen the Chief Minister of West Bengal. It is now more than 22 days and they have not submitted the report. I had written to you about it on the 6th August.

(Interruptions).

**MR. SPEAKER:** Let the professor kindly sit down.

**SHRI SAMAR GUHA:** What about the point that I have raised? I am not asking for any additional point to be raised. But on the 6th I had written to you that the Government had made a statement in connection with the call attention notice on the 26th of last month...

**MR. SPEAKER:** My attention has already been drawn to it. Now, will he kindly sit down?

**THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH):** As usual, certain suggestions have been made. Whatever is germane to the business of next week or the week thereafter and whatever you have not ruled out as unfair will be conveyed by me to the Ministry concerned.